

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 12.6.2017

Petition No. 55/TT/2017

In the matter of:

Determination of transmission tariff for **Asset-I:** Combined assets: a) one circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat transmission line as 400 kV S/C Roorkee-Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee-Saharanpur line (under NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end, b) 400/220 kV, 315 MVA ICT-I at Dehradun and associated bays with 1 no. 220 kV Line bay, c) 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV Line bay, and d) 80 MVAR Bus Reactor at Dehradun and associated bays and **Asset-II:** 4 nos. 220 kV bays at Dehradun Sub-station under NRSS-XVIII Scheme in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Petition No. 56/TT/2017

And In the matter of:

Determination of transmission tariff of **Asset-I:** 400 kV D/C (Quad) Dehradun-Abdullapur transmission line along with associated bays at Dehradun and Abdullapur Substation and **Asset-II:** 400 kV D/C (Quad) Dulhasti-Kishenpur - single circuit strung along with associated bays at Kishenpur end under "Northern Region Strengthening Scheme-XXIV" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Petition No. 57/TT/2017

And In the matter of:

Determination of transmission tariff from for **Asset-I:** 125 MVAR Bus Reactor at 400/220 kV Sonepat Sub-station extension, **Asset-II:** 125 MVAR Bus Reactor at



400/220 kV Jaipur (South) Sub-station extension, **Asset-III:** 125 MVAR Bus Reactor at 400/220 kV Bassi Sub-station extension, **Asset-IV:** 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station extension, **Asset-V:** 125 MVAR Bus Reactor at 400/220 kV Panchkula Sub-station extension, **Asset-VI:** 125 MVAR Bus Reactor at 400/220 kV Kaithal Sub-station extension, **Asset-VII:** 125 MVAR Bus Reactor at 400/220 kV Kanpur Sub-station extension under "Bus Reactor Scheme in Northern Region, Phase-II" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Petition No. 69/TT/2017

And In the matter of:

Determination of transmission tariff for 400 KV D/C Sikar-Jaipur line with associated bays under "System Strengthening in Northern Region for Sasan and Mundra UMPP" In Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

...Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur- 302 005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,



Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004

6. Punjab State Power Corporation Limited,
Thermal Shed T-1A, Patiala
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department,
Govt. of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. UP Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited,
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3,
Grid Building, Near PP Jewellers
Pitampura, New Delhi-110 034
14. Chandigarh Administration,
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

...Respondents



For petitioner : Shri S.S. Raju, PGCIL
 Shri S.K. Venkatesan, PGCIL
 Shri B. Dash, PGCIL
 Shri Rakesh Prasad, PGCIL
 Shri V. P. Rastogi, PGCIL
 Shri Jasbir Singh, PGCIL

For respondents : Shri R. B. Sharma, Advocate, BRPL

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed these petitions for approval of the transmission tariff for various elements in the Northern Region covered in Petition Nos. 55/TT/2017, 56/TT/2017, 57/TT/2017 and 69/TT/2017. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Sr. No.	Asset No.	Scheduled COD	COD/anticipated COD as per the petition	Revised actual/anticipated COD
Petition No. 55/TT/2017				
1.	Asset I(a)	10.11.2011	1.12.2016	31.1.2017
	Asset I (b), c and d			3.2.2017
2.	Asset-II			4.2.2017
Petition No 56/TT/2017				
1.	Asset I	20.11.2014	1.12.2016 (anticipated)	31.8.2017 (anticipated)
2.	Asset-II			1.1.2017 (anticipated)
Petition No 57/TT/2017				
1.	Asset I	1.8.2017	1.11.2016	24.12.2016 (actual)
2.	Asset-II			1.1.2017 (actual)
3.	Asset-III			1.10.2016 (actual)



4.	Asset-IV		1.12.2016	31.8.2017 (anticipated)
5.	Asset-V		1.11.2016	23.10.2016 (actual)
6.	Asset-VI		1.11.2016	29.10.2016 (actual)
7.	Asset VII		1.12.2016	31.12.2016 (actual)
Petition No. 69/TT/2017				
1.	Asset-I	10.8.2012	31.1.2017	16.2.2017 (actual)

3. During the hearing on 11.5.2017, the representative of the petitioner prayed for granting Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant assets.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



6. We have considered the submissions of the petitioner. In Petition No. 55/TT/2017, the petitioner vide affidavit dated 8.5.2017, has split Asset I into two separate assets i.e. Asset I(a) and Asset (b, c, d). However, the petitioner has not submitted revised management certificate and revised tariff forms. As segregated capital cost and tariff forms are not available for Asset I(a) and Asset I(b, c, d) AFC for Asset I(a) and I (b, c, d) is not allowed for the purpose of inclusion in the PoC charges.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff for the assets covered in Petition Nos. 55/TT/2017, 56/TT/2017, 57/TT/2017 and 69/TT/2017 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the purpose of inclusion in the PoC charges as given in para 7 of this order.

8. The details of the tariff claimed by the petitioner and tariff allowed by the Commission in these petitions are as under:-

Petition No. 55/TT/2017

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)			
Asset	2016-17	2017-18	2018-19
Asset I	4241.56	13438.61	13397.01
Asset II	139.47	463.39	479.19

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)			
Asset	2016-17	2017-18	2018-19
Asset II	37.95	272.47	281.76

Petition No. 56/TT/2017

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)

Asset	2016-17	2017-18	2018-19
Asset I	1394.15	4388.74	4410.26
Asset II	2171.05	8937.89	9141.36

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2017-18 (pro-rata)	2018-19
Asset I	1396.89	2405.47
Asset II	4589.02	7049.89

Petition No. 57/TT/2017

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2016-17	2017-18	2018-19
Asset I	89.21	348.18	386.51
Asset II	57.98	230.91	257.61
Asset III	92.32	236.18	263.63
Asset IV	106.07	382.34	388.65
Asset V	101.35	269.40	282.82
Asset VI	89.37	236.47	247.93
Asset VII	77.80	275.01	285.48

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2016-17 (pro-rata)	2017-18	2018-19
Asset I	37.83	227.49	252.54
Asset II	28.48	190.31	212.31
Asset III	71.34	182.50	203.71
Asset IV	-	176.03	306.62
Asset V	76.48	191.86	201.42
Asset VI	59.34	153.95	161.41
Asset VII	47.80	224.69	233.24

Petition No. 69/TT/2017

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2016-17	2017-18	2018-19
644.81	3847.66	3842.91

B. Annual transmission charges allowed are as follows:-



(₹ in lakh)		
2016-17 (pro-rata)	2017-18	2018-19
378.29	3078.13	3074.33

9. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 30.6.2017:-

Petition No. 55/TT/2017

- (i) Auditor's Certificate and revised tariff forms based on actual commissioning of the assets;
- (ii) Status of downstream of 220 kV bays; and
- (iii) Details of time over-run alongwith documentary evidence in the following format:-

Item	Schedule		Actual		Reason
	From	To	From	To	

Petition No. 56/TT/2017

- (i) The Auditor's Certificate and revised tariff forms, as per their revised COD;



- (ii) Actual COD alongwith RLDC certificate for successful completion of trial operation in accordance with 2014 Tariff Regulations;
- (iii) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electric Supply) Regulations, 2010;
- (iv) RCE duly approved if any;
- (v) CMD certificate as per Regulation 6.3 A Proviso (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010; and
- (vi) Details of time over-run alongwith documentary evidence in the following format:-

Item	Schedule		Actual		Reason
	From	To	From	To	

Petition No. 57/TT/2017

- (i) The Auditor's Certificate for all the assets, alongwith their COD letters and revised tariff forms,;
- (ii) Actual COD along with RLDC certificate for Asset-IV. If there is any delay in commissioning of the asset, the reasons for the same;
- (iii) Reason for cost over run along with RCE approved by the competent authority;
- (iv) RPC approval; and
- (v) CEA certificate for assets.

Petition No. 69/TT/2017

- (i) The Auditor's certificate and revised tariff forms based on actual commissioning of the asset.
- (ii) Actual COD alongwith RLDC certificate for successful completion of trial operation in accordance with 2014 Tariff Regulations;
- (iii) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electric Supply) Regulations, 2010;



- (iv) Details of time over-run alongwith documentary evidence in the following format:-

Item	Schedule		Actual		Reason
	From	To	From	To	

- (v) CMD certificate as per Regulation 6.3 A Proviso (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010; and

11. The respondents are directed to file their reply by 17.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 28.7.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The instant petitions shall be listed on 3.8.2017 for final hearing.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

